

ITEM NO.1501
(For Judgment)

COURT NO.15

SECTION XIV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 11128/2016

C.I.T., DELHI

Appellant(s)

VERSUS

BHARTI HEXACOM LTD.

Respondent(s)

[HEARD BY : HON'BLE B.V. NAGARATHNA AND HON'BLE UJJAL BHUYAN,
JJ.]

IA No. 103440/2020 - APPLICATION FOR TAGGING/DETAGGING
IA No. 110236/2020 - EARLY HEARING APPLICATION

WITH

Diary No(s). 4178/2019 (IV-A)
(FOR CONDONATION OF DELAY IN FILING ON IA 33118/2019
FOR AMENDMENT IN CAUSE TITLE ON IA 29974/2021
IA No. 29974/2021 - AMENDMENT IN CAUSE TITLE
IA No. 33118/2019 - CONDONATION OF DELAY IN FILING)

SLP(C) No. 24740/2019 (XIV)
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
152380/2019
FOR EXEMPTION FROM FILING THE POWER OF ATTORNEY ON IA 198176/2019
FOR AMENDMENT IN CAUSE TITLE ON IA 198183/2019
IA No. 198183/2019 - AMENDMENT IN CAUSE TITLE
IA No. 152380/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 198176/2019 - EXEMPTION FROM FILING THE POWER OF ATTORNEY)

SLP(C) No. 20863/2019 (XIV)
(FOR EXEMPTION FROM FILING THE POWER OF ATTORNEY ON IA 198172/2019
IA No. 198172/2019 - EXEMPTION FROM FILING THE POWER OF ATTORNEY)

C.A. No. 158/2021 (III)
(FOR ADMISSION and I.R. and IA No.160823/2019-CONDONATION OF DELAY
IN FILING)

C.A. No. 11148/2016 (XIV-A)
(FOR [I/A FOR AMENDMENT OF CAUSE TITLE] ON IA 50659/2017
IA No. 50659/2017 - I/A FOR AMENDMENT OF CAUSE TITLE)

C.A. No. 11149/2016 (III)

C.A. No. 159/2021 (III)

contd.

C.A. No. 4839/2017 (III)

C.A. No. 302/2021 (XIV-A)
(FOR FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
105972/2020
IA No. 105972/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

C.A. No. 303/2021 (XIV-A)
(FOR ADMISSION and I.R. and IA No.112465/2020-CONDONATION OF DELAY
IN FILING)

C.A. No. 4902/2022 (III)
(FOR ADMISSION and I.R.)

Diary No(s). 24728/2023 (IV-A)
(FOR ADMISSION and I.R. and IA No.121784/2023-CONDONATION OF DELAY
IN FILING)

C.A. No. 11131/2016 (XIV-A)

C.A. No. 11130/2016 (XIV-A)

C.A. No. 163/2018 (XIV-A)
(FOR CONDONATION OF DELAY IN FILING ON IA 1/2015)

C.A. No. 11147/2016 (XIV-A)

C.A. No. 162/2018 (XIV-A)
(FOR CONDONATION OF DELAY IN FILING ON IA 1/2015)

C.A. No. 153/2021 (XIV-A)
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
47279/2017
IA No. 47279/2017 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

C.A. No. 6897/2018 (XIV-A)
(FOR ADMISSION and I.R. and IA No.89542/2018-CONDONATION OF DELAY
IN FILING)

C.A. No. 11134/2016 (XIV-A)

C.A. No. 11132/2016 (XIV-A)

C.A. No. 11136/2016 (XIV-A)

C.A. No. 11133/2016 (XIV-A)

C.A. No. 11135/2016 (XIV-A)

contd..

C.A. No. 11137/2016 (XIV-A)

C.A. No. 11140/2016 (XIV-A)

C.A. No. 11141/2016 (XIV-A)

C.A. No. 11139/2016 (XIV-A)
(FOR AMENDMENT OF THE PETITION ON IA 46956/2017
IA No. 46956/2017 - AMENDMENT OF THE PETITION)

C.A. No. 11142/2016 (XIV-A)

C.A. No. 11143/2016 (XIV-A)

C.A. No. 11129/2016 (XIV-A)

C.A. No. 11146/2016 (XIV-A)

C.A. No. 11145/2016 (XIV-A)

Date : 16-10-2023 These matters were called on for pronouncement of judgment today.

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Mr. E. C. Agrawala, AOR

Hon'ble Mrs. Justice B.V. Nagarathna has pronounced the judgment of the Bench comprising Her Ladyship and Hon'ble Mr. Justice Ujjal Bhuyan.

Delay condoned.

Leave granted.

Applications for amendment of cause title and amendment of the petition are allowed

The appeals filed by the appellant(s)-Revenue are allowed in terms of the signed reportable judgment.

Pending applications, if any, stand disposed of.

(NEETU SACHDEVA)
Assistant Registrar-cum-PS

(MALEKAR NAGARAJ)
Court Master (NSH)

(signed reportable judgment is placed on the file)